

Rapid survey on children

2067. SHRI AVINASH PANDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) key indicators on maternal and child health and nutrition, and access and usage of ICDS services for the Rapid Survey on Children (RSOC);
- (b) State-wise break-up of data on malnutrition and immunization;
- (c) what are the steps taken by Government for assuring the accuracy of the data; and
- (d) reasons as to why the Government delayed in publishing the results of the survey?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Key indicators on maternal and child health and nutrition, and access and usage of ICDS services for the Rapid Survey on Children (RSOC) are given in the Statement (*See* below).

(b) and (c) State-wise break-up of data on malnutrition and immunization has not been published by the Government of India. To ensure quality and accuracy of the survey implementation and data collection, the Government had set up a Technical Advisory Committee consisting of Technical Experts from the Ministry of Health and Family Welfare, Ministry of Women and Child Development, National Institute of Public Cooperation and Child Development (NIPCCD), Tata Institute of Social Sciences (TISS), Mumbai; International Institute for Population Sciences (IIPS), Mumbai; Independent experts and UNICEF. The provisional National and State-level fact sheets on key indicators of the survey was submitted by UNICEF during August 2014. Subsequently, a Technical Committee led by the Ministry of Statistics and Programme Implementation with Members from Ministry of Health and Family Welfare, Ministry of Women and Child Development and NITI Aayog has been entrusted for review of the State level factsheets with respect to data and survey methodology.

(d) The provisional National fact sheet containing key maternal and child health and nutrition indicators including information on access and utilization of ICDS services has since been released by the Ministry on 2nd July, 2015 and is available on website of Ministry of Women and Child Development. The delay in publishing the results of the survey was due to detailed scrutiny of the findings by the Government.

Statement*Key indicators covered under Rapid Survey on Children (RSOC)*

1. Percentage of children aged 0-59 months who are underweight (weight for age).
2. Percentage of children aged 0-59 months who are stunted (height for age).
3. Percentage of children aged 0-59 months who are wasted (weight for height).
4. Percentage of children aged 0-5 months who are exclusively breastfed.
5. Percentage of children aged 6-8 months who are fed complementary foods.
6. Percentage of children aged 0-23 months who are breastfed immediately/within an hour of birth.
7. Percentage of women who had live births in 35 months prior to survey received at least one Ante-Natal Checkup (ANC).
8. Percentage of women received three or more ANCs.
9. Percentage of women received two or more Tetanus Toxoid (TT) injections.
10. Percentage of women had institutional delivery.
11. Percentage of children 0-35 months were weighed with 24 hours of birth.
12. Percentage of children 12-23 months who were fully immunized.
13. Percentage of children 12-23 months who received DPT-3 injection.
14. Percentage of surveyed households that have access to improved source of drinking water.
15. Percentage of surveyed Anganwadi Centres (AWCs) that are functioning in own ICDS buildings and in rented building.
16. Percentage of AWCs that have access to drinking water within the premises.
17. Percentage of AWCs that were opened for at least 4 hours per day.
18. Percentage of children aged 3-6 years who attended preschool education (PSE) in Anganwadi Centres (AWCs) and attend private pre school facilities.
19. Percentage of surveyed AWCs that were found to be providing supplementary nutrition and providing pre school education.

20. Percentage of Anganwadi Workers (AWWs) having 10 or more years of schooling.

Maintenance of women in live in relationship

2068. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has studied the Hon'ble Supreme Court's ruling on determination of norms for maintenance of women in live in relationship;

(b) if so, whether Government propose to take any step in context of this ruling; and

(c) if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir.

(b) and (c) In view of above do not arise.

Legal assistance to rape victims

†2069. DR. SATYANARAYAN JATIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of legal assistance provided to women in cases of rape and harassment along with measures for their social and financial rehabilitation; and

(b) in the light of the decision of High Court of Madras dated 18 June, 2015 regarding 'compromised with rapists' quashed later on, what are the measures provided for the safety, security as well as legal and financial assistance to the rape victims?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The compensation part of the rehabilitation of victims of violence including rape is governed by provision of Section 357A of the Code of Criminal Procedure which States that every State Government in co-ordination with the Central Government shall prepare a scheme for providing funds for the purpose of compensation to the victim of crime including rape.

(b) The Ministry of Women and Child Development (MWCD), has introduced a scheme for One Stop Centre for Women to facilitate/provide medical aid, police

† Original notice of the question was received in Hindi.